

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT VI**

Item No. 12.

C.P. (IB)/2702(MB)2018

CORAM:

**SHRI SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING DATED **12.09.2023**

NAME OF THE PARTIES: **Agx Logistics India Pvt Ltd**

**Vs**

**Larsen & Toubro Ltd**

**For the OC :** Adv. Ranjeev Carvalho.

**For the CD :** Adv. Rashid Boatwala a/w Adv. Lipsa Unadkat  
i/b Manilal Kher Ambalal & Co.

**IBC under Sec. 9**

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**ORDER**

Both the Counsel are ready for argument today; however, we find that the matter is pending since 2018 and the payment is related to the years 2015 and 2016. In view of the above, we call upon both the parties to sit together and explore possibility of amicable settlement, failing which the matter will be heard and decided as per law. List on **10.10.2023 for reporting settlement/final hearing.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

//SKS//